

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF VISHAL LAKTO INDIA LIMITED**

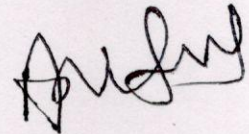
<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	Vishal Lakto India Limited
2.	Date of incorporation of corporate debtor	06.12.1994
3.	Authority under which corporate debtor is incorporated / registered	ROC – Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15204HR1994PLC032464
5.	Address of the registered office and principal office (if any) of corporate debtor	U 52/33,U block, DLF Phase- 3, Sector 24, Gurugram, Haryana, 122022
6.	Insolvency commencement date in respect of corporate debtor	31.10.2022
7.	Estimated date of closure of insolvency resolution process	29.04.2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Ashish Singh <b>IBBI/IPA-002/IP-N00416/2017-18/11230</b>
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No 901, Tower A-3, Cleo County, Sector 121, Noida - 201301
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Unit No-153A, Fifth Floor Tower-A,A-41,The Corenthum Sector-62, Noida-201301
11.	Last date for submission of claims	15.11.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) <a href="http://www.ibbi.gov.in">www.ibbi.gov.in</a> b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Vishal Lakto India Limited on 31.10.2022.

The creditors of Vishal Lakto India Limited, are hereby called upon to submit their claims with proof on or before 15.11.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Date: 03.11.2022  
Place: Noida

Ashish Singh  
Interim Resolution Professional  
RegNo-IBBI/IPA-002/IP-N00416/2017- 2018/11230